

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 736 of 2020

In the matter of:

Indian Overseas

....Appellant

Vs.

RCM Infrastructure Ltd. & Anr.

....Respondents

Present

For Appellant: Ms. Mayuri Raghuvanshi, Mr. Akshat Singh & Mr. Vyom Raghuvanshi, Advocates.

For Respondents: Mr. J. Manivannan, For R1, RP.

Mr. Shrey Patnaik & Mr. Aditya Verma, For R-2.

ORDER
(Virtual Mode)

12.02.2021: Learned Counsel for Appellant submits that she filed the Rejoinder along with documents which are not part of record before the Tribunal, therefore, she seeks permission to file the Application taking the documents on record.

She is allowed to do so within a week and served the advance copy of the same to the opponent counsel.

Pleadings are completed. Let the matter be fixed for '**Hearing**' on **2nd March, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

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